

अनुभव करती है और यदि हां, तो क्या उनका इसको एक निर्धारित अवधि के भीतर लागू करने का प्रस्ताव है ; और

(ग) क्या सरकार का विचार केन्द्रीय और राज्य सरकार सेवाओं में समान कार्यों के लिए समान बतनमान निर्धारित करने का है ?

**वित्त तथा राजस्व और बैंकिंग मंत्री (श्री एच० एम० पटेल) :** (क) केन्द्रीय सरकारी कर्मचारियों का वर्तमान वेतन वांचा तीसरे वेतन आयोग की सिफारिशों पर आधारित है । आयोग ने विभिन्न पदों के लिए वेतनमानों की सिफारिश करते समय, विभिन्न संगत बातों को ध्यान में रखा जिनमें प्रत्येक पद के कर्तव्य और जिम्मेदारियां, निभाए जाने वाले कर्तव्यों की कठिनाई और जटिलता, की गई देख-रेख का स्तर और निर्धारित ग्रहण-ताएं आदि थी ।

(ख) सरकार ने वेतन आय और मूल्यों के सम्बन्ध में नीति का समीक्षा तैयार करने के लिए पहले से ही श्री एम० भूटानिगम की अध्यक्षता में एक अध्ययन दल की स्थापना कर दी है ।

(ग) राज्य सरकार के कर्मचारियों के वेतनमान, राज्य सरकारों द्वारा स्वयं ही निर्धारित किए जाते हैं ।

**Moratorium sanction to Ganesh Flour Mills, Delhi**

4176. SHR BHARAT SINGH CHOWHAN: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether the Moratorium sanctioned to the Ganesh Flour Mills, Delhi still continues;

(b) if so, how long it is likely to continue;

(c) has the financial condition of the mills improved and if so, to what extent;

(d) whether Government considers it feasible to repay the amount taken from the creditors who have not been paid anything since 1971; and

(e) if the reply to part (d) above be in the affirmative when and to what extent the creditors are likely to get back their dues?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): (a) No, Sir.

(b) Does not arise.

(c) The financial position has improved and the company is now having a positive net worth as compared to the negative net worth before the Government take-over.

(d) and (e). Preparation of a scheme for repayment to depositors and creditors is under the consideration of the management of the Company.

**Fixing to revised pay scales of Mizoram Government Employees**

4177. DR. R. ROTHUAMA: Will the Minister of FINANCE be pleased to state:

(a) whether the Government are aware of the fact that there are some gross irregularities with respect to fixing of the latest revised pay scales of the Mizoram Government Employees as compared to those of other Union Territories Government Employees; and

(b) if so, whether Government propose to look into such matters and take steps to revise the pay structures of certain departments of Mizoram Government in order to bring in line with those of other Union territories;

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) and (b).

The scale of pay of the employees of the Government of Mizoram have been revised keeping in view the recommendations of the Departmental Pay Committee for Mizoram, constituted for the purpose. While suggesting the revised scales of pay, the Departmental Pay Committee had kept in view the broad principles of pay determination and general recommendations on pay structure as laid down by the Third Central Pay Commission. The Committee also look into consideration all relevant factors *inter alia* the duties and responsibilities attached to and recruitment qualifications prescribed for the posts in Mizoram as well as the scales of pay recommended by the Third Central Pay Commission for comparable posts in other Union Territories.

**Hotel and Restaurant Industry be placed on Par with Export Industries**

4178. SHRI D. B. CHANDRA GOWDA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the 16th All-India Hotel and Restaurant Convention has recommended that the hotel and restaurant industry be placed on par with export industries in regard to the incentives in respect of income tax, wealth tax, electricity rates, excise duties, sales tax import duties and cash subsidies;

(b) whether it is also a fact that it has asked the Government for expeditious completion of the comprehensive survey being arranged by the Tourist Department in collaboration with the Hotel Federation so that a hotel policy in regard to the type and extent of accommodation required in the next ten years at the various tourist centres could be worked out without delay; and

(c) if so, the reaction of Government thereon?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) Yes, Sir.

(b) Yes, Sir.

(c) Both (a) and (b) are under examination.

**Impression of EEC Officials on EEC's Help**

4179. SHRI YASHWANT BOROLE: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION be pleased to state:

(a) whether the Officials of the EEC have given an impression that India does not seem to be appreciative of EEC's help under the Generalised Scheme of Preferences etc; and

(b) if so, his reactions in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI ARIF BEG): (a) and (b). No such impression has been communicated to the Government of India by any official of the Commission of the European Economic Community. While the Government of India have appreciated the Generalised System of Preferences of the European Economic Community, constructive suggestions have been put forward from time to time for improvement of the System so as to make it more responsive to our changing requirements.

**जीवन बीमा निगम के कर्मचारियों द्वारा पालिसियों सम्बन्धी कारोबार किया जाना**

4180. श्री हुकम चन्द कडवाय : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

क्या यह सच है कि जीवन बीमा निगम के कर्मचारी 31 मार्च, 1977 के बाद भी पालिसियों संबंधी कारोबार कर रहे हैं जबकि उन पर 31 मार्च, 1977 से ऐसा कारोबार करने से रोक लगा दी गई थी और यदि हां, तो ऐसा क्यों ?